

ITEM NO.19

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4310/2022

(Arising out of impugned final judgment and order dated 23-02-2022 in LPA No. 201/2021 passed by the High Court of Jharkhand at Ranchi)

BARUN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ORS.

Respondent(s)

([PART HEARD BY HON. AJAY RASTOGI AND HON. C.T.RAVIKUMAR. JJ][TO BE TAKEN UP AT 2.00 P.M.] FOR ADMISSION and I.R. and IA No.35258/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35259/2022-EXEMPTION FROM FILING O.T. and IA No.35260/2022-DELETING THE NAME OF PETITIONER/RESPONDENT)

WITH

SLP(C) No. 5338-5341/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.44671/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44672/2022-EXEMPTION FROM FILING O.T.)

SLP(C) No. 5409/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.45204/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.45198/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45200/2022-EXEMPTION FROM FILING O.T. and IA No.45207/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES..)

SLP(C) No. 4443/2022 (XVII)

(FOR ADMISSION and I.R. and IA No.36527/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36528/2022-EXEMPTION FROM FILING O.T. and IA No.36529/2022-DELETING THE NAME OF PETITIONER/RESPONDENT[TO BE TAKEN UP AT 2.00 P.M.])

T.P.(C) No. 1100/2022 (XVI-A)

(FOR ADMISSION)

Date : 27-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Ajit Kumar Sinha, Sr.Adv.

Mr. Abhishek Ritabh Shukla, Adv.

Mr. Rudrashish Bhardwaj, Adv.

Mr. Md. Ali, AOR

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Mr. Siddharth Bhatnagar, Sr.Adv.
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
Ms. Harshika Verma, Adv.
Mr. Tushar Bakshi, AOR

Mr. Satyajeet Kumar, AOR

Ms. V.Mohana, Sr.Adv.
Mr. Brajesh Pandey, Adv.
Mr. Saaket Jain, Adv.
Ms. Shraddha Saran, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr.Adv.
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Samten Doma, Adv.
Mr. Ritansh Vats, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Sahil Bhalai, AOR
Mr. Tushar Giri, Adv.
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Ms. Tanya Srivastava, Adv.
Ms. Gulshan Jahan, Adv.

Mr. Shubhashis R. Soren, Adv.
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Mr. Vaibhav Kumar Rana, Adv

Mr. Kumar Shivam, Adv.
Mr. Mayank Sapre, Adv.
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Mr. Puneet Jain, Adv.
Mr. Vigyan Shah, Adv.
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Mr. Akshit Gupta, Adv.
Mr. U. Mehta, Adv.
Ms. Shruti Singh, Adv.
Mr. Yogit Kamat, Adv.

Mr. Arunabh Chowdhury, Sr.Adv.
Ms. Pragya Baghel, Adv.
Ms. Pallavi Langar, AOR
Mr. Abhishek Ray, Adv.
Karma Dorjee, Adv.
Dechen Wangdi L., Adv.

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.

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Mr. Amit Agrawal, AOR
Mr. Vigyan Shah, Adv.
Ms. Ridhika Yadav, Adv.
Ms. Tanya Srivastava, Adv.
Mr. Amit Agrawal, AOR

Mr. Rajneesh Bhaskar, Adv.
Mr. S. R. Setia, AOR

Mr. Neelmani Pant, Adv.
Ms. Akanksha Mehra, AOR

UPON hearing the counsel the Court made the following
O R D E R

List tomorrow i.e. 28.07.2022 as a first item before regular hearing matters at 10.30 a.m. for further arguments.

(NIRMALA NEGI)
COURT MASTER (SH)

(MONIKA DEY)
COURT MASTER (NSH)